

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1597/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.26.04.2019/NCLAT/UR/556**

**In the matter of:**

Synergy Marketing Inc .... Appellant

Versus

Siddharth Intercrafts Pvt. Ltd. .... Respondent

Appearance: Mr. Susshil Daga, Advocate for the Appellant.

**14.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.04.2019 and the Office after scrutiny of the Memo of Appeal on 30.04.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 10.05.2019. It is stated in the Interlocutory Application (IA) that inadvertently, the appeal could only be re-filed after three days. The delay in re-filing the appeal is neither intentional nor wants, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 15.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar